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4310. SHRI SUBAS MOHAN-TY; Will the Minister of PLAN-NING be pleased lo state:

- (a) whether there is a vast disparity in the average income of rural and urban persons; and
- (b) if so, the average income of rural and urban persons according to 1981 figures and the steps to remove this disparity Government likely to propose?

THE MINISTER OF PLAN-NING AND THE MINISTER OF PROGRAMME IMPLEMENTA-**MADHAVSINH** TION (SHRI SOLANKI): (a) and (b) According to the estimates compiled by Central Statetistical Organisation for the year 1970-71 the average per capita.income for rural and urban areas was Rs. 499 and Rs. 1201 respectively. Corresponding information for 1981 or any subsequent year is not Available.

The major thrust of planned growth in the country has been to reduce disparities in income. Almost all the points of the Twenty Point Programme including integrated Rural Development Programme (IRDP), National Rural Employment Programme (NREP) and Rural Landless Employment Guarantee Programme (RLEGP) are oriented towards the targets groups in rural areas. These programmes have been continued in the Seventh Five Year Plan with an accelerated pace with emphasis on agricultural growth, developing the potential of dry land agriculture and adoption of special measures to increase the productivity of small and marginal farmers.

## **Projects Lagging Behind**

to Ouestions

- 4311. SHRI SUBAS MOHANTY: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:
- (a) whether Government have indentified any such project during the mid-term review of the Seventh Plan which are lagging behind schedule and have been victims of cost escalation especially surface Railways, Transport, Energy, Communications and Industry and Irrigation:
- (b) if so, the details thereof along with the cost escalation involved in each case; and
- (c) the steps propose to be taken to meet the situation?

THE MINISTER OF PLAN-NING AND THE MINISTER OF PROGRAMME IMPLEMENTA-TION (SHRI **MADHAVSINH** SOLANKI)

- (a) The mid-term appraisal of the Seventh Plan was undertaken of all sectors of development, and of the Plan as a whole; it did not cover cost/time escalation of any indi vidual projects. The exercise under taken in connection with the mid term appraisal of the Seventh Plan was already tabled in the Parliament.
  - (b) and (c) Do not arise.

## **Upgradation of MIG Aircraft**

- SHRI SHIV PRATAP MISHRA: Will the Minister of DEFENCE be pleased to state :
- (a) whether Soviet Union has offered to upgrade MIG aircraft in order to make it match American F-
- (b) if so, the details of the offer made; and
- (c) the action taken by Government thereon?

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THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) No, Sir.

(b) and (c) Do not arise.

## Leasing of Defence Land to M/S Bagrodia

- 4313. SHRI JERLIE E. TARIANG: Will the Minister of DEFENCE be pleased to refer to the answer to the Unstarred Question 3028 given in the Rajya Sabha on the 4th December, 1986 and state:
- (a) what was the status of the leasee firm M/s. Bagrodia Tea Estate in March, 1962 when the defence land near Sookerating Airfield in Dibrugarh, Assam was leased out to them and what is the present status of the said firm and who is in the actual possession of the said land *at* present;
- (b) the details of the civil suits field by the said firm against Govem-ment suit-wise details, with the details of the concerned Courts where they are pending;
- (c) what is the number of suits that have been finally decided and what is the outcome threreof, suit-wise Metails;
- (d) what is the number of suits that are still pendins: and what is the present position thereof, suit-wise and what steps Government are taking for the exoeditious disposal of the suits now pending for more than 25 years; and
- (e) whelher Government have any special powers/provisions under Defence law/rules to evict the said long pending unauthorised occupation of defence land, if so, the details thereof and whether Government

roposes to invoke these powers/provisions in the matter?

to Questions

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTA-MANI PANIGRAHI) (a) to (e) The information is being-collected and will be laid on the Table of the House.

## Occupation of Hyderabad House

- 4314. DR. YELAMANCHILI SIVAJI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that Hyderabad House at New Delhi belongs to the Andhra Pradesh Government, if so, since when;
- (b) whether it is on lease to the Union Government, if so, what are the terms and conditions of the lease;
- (c) what is the outstanding amount due against the Union Governmeat on account of rent and since how long the rent has not been to paid to Andhra Pradesh Government;
- (d) whether the State Government has asked the Union Government to vacate the building; and
- (e) if so, what action Government have taken thereon?

THE MINTSTER OF STATE IN THE MINTSTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Yes. Sir. Since the date from which all the properties of Government of Hvderabad had vested with the Government of Andhra Pradesh.

(b) Yes Sir, The terms and conditions of the lease are appended in the Statement betow. It has not been renewed since 1961.